- (b) To deal with rejuvenation of the river, the Union Budget 2014-15 has set up an Integrated Ganga Conservation Mission namely "Namami Gange" with an allocation of ₹ 2037 Crores for 'Namami Gange' and other on-going projects and activities for Ganga Rejuvenation. The fund requirement to deal with restoration of the river in regard to long-term action plan would be assessed based on the Ganga River Basin Management Plan.
  - (c) Yes, Sir.
- (d) Ganga Rejuvenation plan has been formulated as a result of the recommendations of the Group of Secretaries and other input provides for 'Short-term', 'Medium-term' and 'Long-term' action plan, incorporating the projects already sanctioned under NGRBA programme.

## Waste and effluents in Ganga

- 153. SHRI SALIM ANSARI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:
- (a) whether Government has decided to install high tech sensors at critical points along the Ganga to monitor industrial runoff from several units;
- (b) if so, the details of the projects with the deadline fixed for installation of sensors;
- (c) whether Government is aware that several cities along Ganga have unauthorized industrial units which is the main source of waste and effluents; and
  - (d) if so, what steps are being taken to identify and close such units forthwith?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) Yes, Sir. Central Pollution Control Board (CPCB) has issued directions under Sec 18 (1) (b) of Water Act, 1974 to State Pollution Control Boards(SPCBs)/Pollution Control Committee (PCC) of 11 Ganga basin States for installation of 'Real time effluent monitoring system' by the Grossly Polluting Industries (GPIs) operating in Ganga basin before 31st March, 2015.

(c) and (d) Yes, Sir. Under Pollution Inventorization, Assessment and Surveillance

(PIAS) project sanctioned under NGRBA programme, the CPCB has listed a total of 764 Grossly Polluting Industries (GPIs). So far, 727 GPIs have been inspected and action have been taken against 178 non-complying industries under the Water (Prevention and Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986 by CPCB. Closure notices have been issued by CPCB to 48 GPIs.

## Restoration of cleanliness of Yamuna banks

- 154. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:
- (a) whether National Green Tribunal (NGT) had set up two committees for looking into the details of dumping of solid waste and construction debris into the Yamuna river;
  - (b) if so, the details thereof;
- (c) whether these committees have submitted their report on the status of river's cleanliness;
  - (d) if so, the details thereof; and
  - (e) the steps being taken by Government to restore the cleanliness of the river?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) Yes, Sir.

- (b) On the directions of the Hon'ble National Green Tribunal (NGT) on 31st January, 2014 and Is February. 2014, a Committee under Secretary, Ministry of Environment, Forest and Climate Change (MoEF and CC) was constituted to oversee the implementation of its order for removal of debris, solid waste, construction material etc. being dumped and lying on the banks of River Yamuna. On the directions of the Hon'ble NGT on 22nd July, 2014, MoEF and CC constituted a 3 member expert committee to analyse, examine and suggest steps for finalizing the Yamuna River Front Development Plan.
- (c) and (d) Yes, Sir. The main recommendations of the committee headed by the Secretary, MoEF and CC include different measures to be taken for restoration of the